

Shri Thimmaiah: May I know whether the All-India Handloom Board has surveyed the position of the handloom weavers in that State and submitted any scheme, and whether this amount has been sanctioned on that scheme?

Shri T. T. Krishnamachari: No, Sir. The Handloom Board has not got the facilities for making surveys themselves and it is very largely dependent on the information supplied by State Governments.

Shri Thimmaiah: Is there any proposal to start a branch of the Handloom Board in Mysore State?

Shri T. T. Krishnamachari: We have one Central Marketing Directorate and its office is now located at Madras. It is found that Mysore is quite near Madras for the purpose of the officer concerned to visit Mysore.

Shri Thimmaiah: May I know the agency to supervise the use of this fund?

Shri T. T. Krishnamachari: Very largely it would depend upon the State Government to utilise the moneys properly, but reports are also sent by the Central Marketing Directorate.

कपड़ा मिलों के बन्द पड़े तकले

*१०४८. श्री रघुनाथ सिंह : क्या बाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कपड़ा मिलों के १,१०,४२,००० तकलों में से केवल १,००,१०,००० तकले इस समय चल रहे हैं और १०,३२,००० तकले बन्द पड़े हैं ;

(ख) इन बन्द पड़े तकलों से प्रति दिन कितना सूत तैयार किया जा सकता है; और

(ग) क्या सरकार इस सम्बन्ध में कार्यवाही करेगी कि मिलों के सारे तकले चालू हों ?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) The total number of spindles installed in Cotton Textile Mills is estimated to be 11,423,000. Of these, 11,227,000 spindles are reported to be in working order. The average number of spindles that are worked daily is 10,262,000 and the balance of 965,000 are generally idle for various reasons.

(b) Approximately 300 bales of yarn can be produced

(c) Under the Cotton Textiles (Control) Order, 1948, each mill has to supply a fixed quantity of free yarn for the market. The performance of each individual mill is reviewed by the office of the Textile Commissioner periodically and any mill failing in its obligation is required to explain its default. The mill is asked if necessary to work extra shifts to enable it to fulfil its quota with a view to make available as much yarn as possible for the development of the handloom industry.

Shri Raghunath Singh: How many spindles are lying idle in the U.P. mills?

Shri T. T. Krishnamachari: I have a list of mills here. There are four mills one which is not producing to peak capacity, out of which three have totally closed down and one has closed the second shift.

Shri Bhagwat Jha Azad: May I know, Sir, the reasons for some of the spindles lying idle? Is non-supply of yarn one of the reasons for it?

Shri T. T. Krishnamachari: Spindles supply yarn to people; we do not supply yarn to them.

Shri Radhelal Vyas: May I know, Sir, whether the mills are being closed for want of financial aid, and if so, what steps Government propose to take to finance, or advance loans, to such mills?

Shri T. T. Krishnamachari: The reasons are various. Some of them have closed, because the machinery is worn out; some of them because

of lack of adequate finance. In one or two cases there has been labour trouble. I think one mill was recently closed down because of lack of supply of coal. In any event these are all managed by private enterprise and Government cannot supply the money necessary for the private enterprise to go on. They obviously have to go to a bank and if the assets are sound the bank will certainly lend them money.

TEA ADULTERATION

***1049. Shri Barman:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it has come to the notice of Government that adulteration of loose tea is prevalent in the market; and

(b) if so, what steps Government have taken to prevent such adulteration?

The Minister of Commerce (Shri Karmarkar): (a) Yes, Sir.

(b) Under the present legislative enactments this is a matter for the State or the local authorities to deal with. Tea is included in the term "Food" used in the Food Adulteration Bill which is already before the House.

Shri Barman: May I know, Sir, how many cases of adulteration of tea have been detected by Government so far?

Shri Karmarkar: I have no information.

Shri Barman: May I know whether Government is interested in this industry and if so what steps are being taken to maintain the good name of the industry?

Shri Karmarkar: We are interested in the industry, Sir.

Shri Barman: Then, what steps are being taken to prevent the sale of adulterated tea?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): The problem of adulteration of food-stuffs and other edible articles is a fairly serious one. My hon. colleague the Health Minister is seized of this matter. Administratively, that is the Ministry which is responsible. All that we can do is to draw the attention of State Governments from time to time.

Shri Barman: May I know, Sir, whether the Central Government has ever received any suggestion from the Central Tea Board in order to promulgate rules, and also for the setting up of an inspectorate in order to check adulteration?

Shri Karmarkar: Government have under contemplation the issue of rules in order to prevent adulteration of tea; but we could not do it under the law as it stood. Under the Central Tea Board Act we are thinking of issuing rules in this behalf.

C.P.W.D. NON-GAZETTED ESTABLISHMENT

***1051. Shri M. S. Gurupadaswamy:** Will the Minister of Works, Housing and Supply be pleased to refer to the answer given to starred question No. 1237 asked on the 17th December, 1952 regarding classified lists of non-gazetted establishment of C.P.W.D. and state whether these lists have since been prepared?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): Yes, Sir, excepting the classified list of Section Officers, which is under print.

Shri M. S. Gurupadaswamy: May I know, Sir, whether the Ministry has received any complaints from the officials with regard to the preparation of these classified lists?

Sardar Swaran Singh: Complaints regarding the lists I have not received any, but certain complaints, or representations have been received to the effect that seniority of certain officials has not been properly fixed.